GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 1199
TO BE ANSWERED ON 19.09.2020

BENEFITS OF PROVIDENT FUND

†1199. SHRI SUMEDHANAND SARASWATI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has taken action against those companies that do not provide the benefit of provident fund to their employees; and
(b) if so, the details thereof;
(c) the number of such companies against whom action has been taken during the last three years in all the States including Rajasthan?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): Yes, Sir. Action as per the provisions of Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 has been initiated against the defaulting companies where Provident Fund (PF) has not been remitted to its employees. The details of State/UT-wise Inquires initiated and disposed off under Section 7A of EPF & MP Act, 1952 during three years (2016-17, 2017-18 and 2018-19) are at Annexures A, B and C.

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Annexure A

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1199 FOR REPLY ON 19.09.2020 BY SHRI SUMEDHANAND SARASWATI REGARDING BENEFITS OF PROVIDENT FUND.

Initiation and Disposal of Assessment Cases under Section 7A of the Act During 2016-17							
Sl. No.	**State/UT**	**Cases for disposal as on 01.04.2016**	**Cases initiated during the year**	**Total Workl oad**	**Cases disposed by issue of final orders**	**Disposa l in terms of %**	**Cases pending as on 31.03.2017**
1	Andhra Pradesh	594	401	995	540	54.27	455
2	Assam	424	81	505	234	46.34	271
3	Bihar	848	74	922	45	4.88	877
4	Chandigarh	918	1192	2110	1013	48.01	1097
5	Chhattisgarh	366	295	661	218	32.98	443
6	Delhi	685	370	1055	216	20.47	839
7	Gujarat	1603	610	2213	522	23.59	1691
8	Haryana	625	507	1132	516	45.58	616
9	Himachal Pradesh	290	143	433	180	41.57	253
10	Jharkhand	409	329	738	262	35.50	476
11	Karnataka	1035	1920	2955	1320	44.67	1635
12	Kerala	578	1034	1612	1005	62.34	607
13	Madhya Pradesh	573	542	1115	469	42.06	646
14	Maharashtra	3054	3061	6115	1832	29.96	4283
15	Odisha	354	238	592	306	51.69	286
16	Punjab	749	1868	2617	1283	49.03	1334
17	Rajasthan	494	545	1039	329	31.67	710
18	Tamil Nadu	1829	2016	3845	2024	52.64	1821
19	Telangana	2127	1035	3162	1054	33.33	2108
20	Uttar Pradesh	2275	1041	3316	1139	34.35	2177
21	West Bengal	793	558	1351	692	51.22	659
Grand Total		**20623**	**17860**	**38483**	**15199**	**39.50**	**23284**

Annexure B

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1199 FOR REPLY ON 19.09.2020 BY SHRI SUMEDHANAND SARASWATI REGARDING BENEFITS OF PROVIDENT FUND.

Initiation and Disposal of Assessment Cases under Section 7A of the Act During 2017-18

Sl. No.	State/UT	Cases for disposal as on 01.04.2017	Cases initiated during the year	Total Workload	Cases disposed by issue of final orders	Disposal in terms of %	Cases pending as on 31.03.2018
1	Andhra Pradesh	455	129	584	368	63.01	216
2	Assam	229	20	249	131	52.61	118
3	Bihar	780	84	864	82	9.49	782
4	Chandigarh	630	229	859	271	31.55	588
5	Chhattisgarh	443	1389	1832	951	51.91	881
6	Delhi	1124	123	1247	313	25.10	934
7	Goa	123	44	167	65	38.92	102
8	Gujarat	1677	525	2202	774	35.15	1428
9	Haryana	617	167	784	387	49.36	397
10	Himachal Pradesh	253	77	330	238	72.12	92
11	Jharkhand	476	174	650	243	37.38	407
12	Karnataka	1377	1466	2843	1432	50.37	1411
13	Kerala	420	509	929	590	63.51	339
14	Madhya Pradesh	646	388	1034	383	37.04	651
15	Maharashtra	4631	641	5272	1615	30.63	3657
16	Meghalaya	16	8	24	8	33.33	16
17	Odisha	286	60	346	158	45.66	188
18	Puducherry	57	90	147	65	44.22	82
19	Punjab	1801	871	2672	1485	55.58	1187
20	Rajasthan	710	202	912	300	32.89	612
21	Tamil Nadu	1763	1213	2976	1411	47.41	1565
22	Telangana	1996	198	2194	547	24.93	1647
23	Tripura	26	21	47	31	65.96	16
24	Uttar Pradesh	1923	615	2538	791	31.17	1747
25	Uttarakhand	215	24	239	34	14.23	205
26	West Bengal	681	345	1026	427	41.62	599
Grand Total		**23355**	**9612**	**32967**	**13100**	**39.74**	**19867**

Annexure C

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1199 FOR REPLY ON 19.09.2020 BY SHRI SUMEDHANAND SARASWATI REGARDING BENEFITS OF PROVIDENT FUND.

Initiation and disposal of Assessment Cases under Section 7A of the Act During 2018-19							
Sl. No.	**State/UT**	**Cases for disposal as on 01.04.2018**	**Cases initiated during the year**	**Total Workload**	**Cases disposed by issue of final orders**	**Disposal in terms of %**	**Cases pending as on 31.03.2019**
1	Andaman and Nicobar Islands	27	25	52	8	15.38	44
2	Andhra Pradesh	216	156	372	210	56.45	162
3	Assam, Arunachal Pradesh, Manipur & Nagaland	118	16	134	76	56.72	58
4	Bihar	783	93	876	164	18.72	712
5	Chhattisgarh	881	192	1073	620	57.78	453
6	Delhi	653	491	1144	501	43.79	643
7	Goa	102	10	112	42	37.50	70
8	Gujarat, Dadra & Nagar Haveli and Daman & Diu	1427	658	2085	768	36.83	1317
9	Haryana	396	330	726	240	33.06	486
10	Himachal Pradesh	92	95	187	103	55.08	84
11	Jharkhand	406	295	701	308	43.94	393
12	Karnataka	1407	1156	2563	1575	61.45	988
13	Kerala & Lakshadweep	339	786	1125	847	75.29	278
14	Madhya Pradesh	651	703	1354	540	39.88	814
15	Maharashtra	3297	848	4145	1241	29.94	2904
16	Meghalaya & Mizoram	16	28	44	22	50.00	22
17	Odisha	188	94	282	154	54.61	128
18	Puducherry	82	70	152	69	45.39	83
19	Punjab & Chandigarh	1776	1064	2840	1497	52.71	1343
20	Rajasthan	612	194	806	317	39.33	489
21	Tamil Nadu	1565	4018	5583	2379	42.61	3204
22	Telangana	1646	803	2449	1051	42.92	1398
23	Tripura	16	4	20	12	60.00	8
24	Uttar Pradesh	1974	949	2923	1026	35.10	1897
25	Uttarakhand	157	42	199	57	28.64	142
26	West Bengal & Sikkim	537	558	1095	478	43.65	617
Grand Total		**19364**	**13678**	**33042**	**14305**	**43.29**	**18737**

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